

In the High Court of Judicature, Bombay.

Tuesday, the 8 day of September 1864

SPECIAL APPEAL No. 448 of 1864

Arjun bin Antaji Shelar of the
Rutnagiri Division of the Konkan
District

Appellant,

(Original Defendant)

versus

Atmaji bin Amrutji Shelar of the
Rutnagiri Division of the Konkan
District

Respondent,

(Original Plaintiff)

Rs. 15-11-8-

The claim in the Original Suit was to establish his right to get
be reinstated in a 3/4 share in the Palleth
button & to recover the "manpau" or proceeds of
his share of the button

In Appeal No. 82 of 1864 the Sr. Judge
of the District of the Konkan at the detached station of Rutnagiri
affirmed the Decree of the Muz. Magistrate who had awarded the
claim.

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the Senior Assistant Judge is
contrary to law in that he has misconstrued
the

the papers of the former suit in holding that
the appellants father has therein admitted
having held Appa's share in trust for
him that (2) there has been substantial
error in law in the procedure of the case
which has produced error in the decision
of the case on its merits in that the Senior
Assistant Judge did not lay down the
following issues and give his finding
thereon vizt 1st whether the respondent
has proved that he is the heir of the
deceased Appa.

The Court confirms the
order of the District Judge with
costs in fee appellants.

Joseph Arnold
Att. Genl.

M. W. M. W.

MEMORANDUM OF COSTS incurred in Special Appeal No. 448
of 1864 against the decision of the Senior Sps^g Judge of the
District of the Nonhan and disposed of on the 6th Sep^r 1866
by *Confirming the same with costs.*

BY THE APPELLANT—

In the District.		
In the Moonseiff's Court (including V. Fee)	5 11 6	
In the Senior Sps ^g Judge's Court	2 11 6	
In this Court.		8 7 "
Stamp for Memorandum of Special Appeal	1 "	
Stamps for copies of Decree and Judgment	3 "	
Stamp for Vukeelutnama	2 "	
Batta for Process and Postage	1 2 "	
Sectioner's Fee	1 3 4	
Vukeel's Fee	" 7 6	
		8 13 3
Rupees		17 4 3

BY THE RESPONDENT.

In the District.		
In the Moonseiff's Court	10 7 6	
In the Senior Sps ^g Judge's Court	3 4 6	
In this Court.		13 12 "
Stamp for Vukeelutnama	2 "	
Vukeel's Fee	" 7 6	
		2 7 6
Rupees		16 3 6



Hyman

Hyman
acting Registrar

Sealer
The 6th day of September 1864